CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

R.A.NO.317 of 1994

in

O.A. 906 of 1994

Now Dolhi, this the 22nd day of September, 1994

Hon ble Shri J.P. Sharma, Member (J)

Shri H.C. Arora, s/o Mool Chand Arora, Aged about 59 years, R/o DG-804, Sarojini Nagar, New Delhi-110023.

... Applicant

(By Shri B.B. Rawal, Advocate)

Vs .

- 1. Union of India through the Secretary Ministry of Home Affairs, North Block, New Delhi.
- The Director, Intelligence Bureau, Ministry of Home Affairs, North Block, New Delhi.
- Shri Kashmiri Lal, Asstt.Central Intelligence Officer Gr.II(Retd.) C/o Respondent No.2

(By Shri Hari Shankar, Proxy for Shri Madhav Panikar)

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Hon'ble Shri J.P. Sharma, Member (J)

By the order dated 26.8.94 the original application was decided on the basis of otatement of the proxy counsel for the respondents that the applicant has been granted relief prayed for in the original application. This has been accepted by the counsel for the applicant and only he has raised the

payment. Regarding non award interest in the aforceaid judgement, the matter has been fully discussed in the judgement in para 3. The respondents have not contested the 0.A. nor the respondents filed any reply. The respondents have granted the relief and thereafter engaged the counsel and a statement was given on the date of hearing for admission of the 0.A.

2. The Review Petition is totally devoid of merit and is dismissed. ()

(J.P. SHARMA) MEMBER(J)

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